From: "hari nath" <hari_nath@zohomail.in>

To: "Omendra Kumar Govind" <omendra.govind@trai.gov.in>

Cc: "Akhilesh Kumar Trivedi" <advmn@trai.gov.in>

Sent: Thursday, May 4, 2023 8:46:08 PM

Subject: Re: ambiguity in Department of telecom service authorizations under Unified License and 5G Non

terrestrial network

Respected sir,

As per document in URL https://trai.gov.in/sites/default/files/CP 06042023.pdf

titled "Consultation Paper on Assignment of Spectrum for Space-based Communication Services" published on 6th April, 2023 and Accessed in 2023

Sections: Issue for Consultation

Q37. Any other issues/suggestions relevant to the subject, may be submitted with proper explanation and justification And Section Issue for Consultation

Q26 G. Interference Mitigation - Sharing of frequency bands between satellite networks and terrestrial networks I would like to raise the following points:

(a) It really concerns me that no provision in the spectrum has been made for amateur radio operators to use/leverage Non-Terrestrial Networks with special allocation for simplex, half duplex and full duplex communication (Earth to Space or Space to Earth in various combinations). Most issues seem to surround, for profit sale of spectrum or communication for business needs.

There seems to be no mention of encouraging diversity in transceivers and coopting beneficial developments/designs in software defined radio, etc

Sections: Issue for Consultation

Q37. Any other issues/suggestions relevant to the subject, may be submitted with proper explanation and justification

It is possible for Machine to Machine (M2M) networks to operate using the internet (5G Non terrestrial network)

using simple automated scripts and commercial off the shelf electronics.

Would this be permitted or tolerated or forbidden.

Clarification of this issue would help in thwarting things like denial or service attack/distributed denial of service attacks

done using 5G Non terrestrial network.

Regards,

A concerned citizen